

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).72312/2025

[Arising out of impugned final judgment and order dated 21-08-2025 in WPC No.3266/2025 passed by the Gauhati High Court]

MUSSTT AHEDA KHATUN @ MUSSTT AHEDA KHATOON

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 1084/2026 - CONDONATION OF DELAY IN FILING)

Date : 12-01-2026 This matter was called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI**

**For Petitioner(s) :Mr. Chander Uday Singh, Sr. Adv.
Mr. Adeel Ahmed, AOR
Mr. Azizul Hoque, Adv.
Mr. Ratnadeep Shrawasti, Adv.
Ms. Taqdees Fatima, Adv.
Mr. Abhishek, Adv.**

For Respondent(s) :

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Delay condoned.**
- 2. Let notice be issued for the limited purpose of enquiring into the genuineness of the documents relied upon by the petitioner's brother, who has filed affidavit on her behalf, returnable on 16.03.2026.**
- 3. Dasti, in addition, is permitted.**

**(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS**

**(PREETHI T.C.)
ASSISTANT REGISTRAR**